

(2020) 02 DEL CK 0078

In the Delhi High Court

Case No : Criminal Writ Petition No. 165 Of 2020

M/S Sepset Properties Pvt. Ltd. & Anr.

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 05-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 420

Citation : (2020) 02 DEL CK 0078

Hon'ble Judges : Rijesh Sethi, J

Bench : Single Bench

Advocate : Abdes Chaudhary, Manav Sharma, Jamal Akhtar, Amanpreet Singh, Rahul Mehra, Anubha Singh

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Petitioners are seeking quashing of FIR No. 267/2019, under Sections 406/420/34 IPC, registered at police station Laxmi Nagar, Delhi on the basis of Memorandum of Understanding reached between the parties.

Notice.

Mr. Jamal Akhtar and Mr. Amanpreet Singh, Advocates appearing for Mr. Rahul Mehra, Standing Counsel (Criminal) for the State, Advocate, accept

notice and Ms. Anubha Singh, Advocate, accepts notice for respondent No.2.

Learned counsel appearing for respondent-State submits that respondent No.2, present in the Court, is the complainant/first-informant of the FIR in

question and he has been identified to be so, by Investigating Officer of this case on the basis of identity proof produced by him. Learned Additional

Public Prosecutor for State further submits that status report dated 2nd February,

2020 verifying the factum of settlement between petitioners and second respondent stands verified.

Respondent No.2, present in the Court, submits that the dispute between the parties has been amicably resolved in terms of Memorandum of

Understanding placed on record and he affirms the contents of his Affidavit of 20th January, 2020 supporting this petition and submits that now no

dispute with petitioners survives and so, the proceedings arising out of the FIR in question be brought to an end.

In view of the aforesaid, subject to deposit of cost of Rs.25,000/-with the Advocatesâ?? Welfare Fund by the petitioners and placing receipt of

deposit of cost with the Registrar General of this Court within two weeks, this petition is allowed and FIR No. 267/2019, under Sections 406/420/34

IPC, registered at police station Laxmi Nagar, Delhi and the proceedings emanating therefrom are quashed qua petitioners

This petition stand disposed of accordingly.